

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
KONARK AQUATICS AND EXPORTS PRIVATE LIMITED**
RELEVANT PARTICULARS

1. Name of Corporate Debtor	KONARK AQUATICS AND EXPORTS PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	19/07/1995
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Cuttack
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U05004OR1995PTC004074
5. Address of the registered office and principal office (if any) of Corporate Debtor	Plot. No.1. Saheed Nagar, Bhubaneswar, Orissa, India, 751007
6. Insolvency commencement date in respect of Corporate Debtor	18th August 2026
7. Estimated date of closure of insolvency resolution process	14th February 2027
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	SARADINDU JENA Regn. No.: IBBI/IPA-002/IP-N00520/2017-2018/11622 AFA Valid Upto : 31-Dec-26
9. Address & email of the interim resolution professional, as registered with the board	OU No-510, 5th Floor, Esplanade One ,721, Rasulgarh, Bhubaneswar, Orissa ,751010 Email : lp.jena2017@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Duplex-15, Bhimpur Duplex Colony, Bhimpur, Near Airport, Bhubaneswar-751020 Email : konark.cirp@gmail.com
11. Last date for submission of claims	01st September 2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web Link: ibbi.gov.in (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **KONARK AQUATICS AND EXPORTS PRIVATE LIMITED on 18/08/2026.**

The creditors of **KONARK AQUATICS AND EXPORTS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **01/09/2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [N.A] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 20.08.2026

Place: Bhubaneswar

Sd/-

SARADINDU JENA

Interim Resolution Professional, Konark Aquatics And Exports Private Limited

Regn. No.: IBBI/IPA-002/IP-N00520/2017-2018/11622